

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admission.

On memo.

Bench

Mr
19/11/03

19.11.03

Mr. A. D. O., Counsel for the
applicant. May a memo today
in the court seems unnecessary &
this can be placed on record.

3.
17
20/11/03
C.O.

Copy of order of 20/11/03
designed to the counsel
for both sides.

DB
21/11/03
S.O.

Mr
21/11/03

20.11.03

Learned counsel for the
applicant submits that he
would like to withdraw
the O.A. with permission to
agitate the matter before the
authorities within the Department.
The permission is granted.
The O.A. is disposed of
as withdrawn.

J.
Member (A)
Member (T)